

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR S.G. SHAH

Petition(s) for Special Leave to Appeal (Civil) No(s).32093/2011

STATE OF U.P.& ORS.

Petitioner(s)

VERSUS

PRADEEP KUMAR TEWARI & ORS.

Respondent(s)

(With office report)

Date: 30/01/2012 This Petition was called on for hearing today.

For Petitioner(s)

Ms Vandana Mishra, Adv.
Mr. Gunnam Venkateswara Rao, Adv.

For Respondent(s)

M/S Vidhi International, Adv.

UPON hearing counsel the Court made the following
O R D E R

Issue fresh notice with dasti service on unserved
respondents, which is permitted to be served through the
nearest Civil Court/Trial Court where private parties are
concerned and through standing counsel where State authorities
are concerned, if process fee and spare copies are paid before
4.2.2012, else list before the Hon'ble Judge in Chamber for
non-prosecution.

If notices are issued, list again on 21.3.2012.
(S.G.SHAH)
REGISTRAR

hj